

(4)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

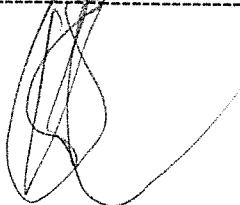
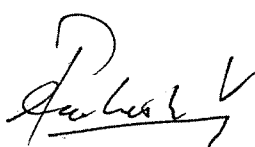

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 06/12/2018

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/106/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

- 1) for KSRXCO.
Dr. K.S. Ravichandran P.C.S. } for
M.K. Preethe Adv. } Petitioners 1 to 4 
- 2) for Dhenarey
(Prakash) R 7 to 9 
- 3) R.H. ARVINDH PANDIAN
So - ADV
FOR
CBI VISHNU COUNSEL FOR
R 1 to 8 

(4)

[TCP/106/2016]

ORDER

On having the respondents' side counsel requested liberty to file sur-rejoinder to the rejoinder filed by the Petitioner including new facts, the Respondents' side is given liberty to file sur-rejoinder within 15 days hereof.

List this matter on **08.01.2019**.

- Sol -
(S.VIJAYARAGHAVAN)
Member (Technical)

- Sol -
(B.S.V.PRAKASH KUMAR)
Member (Judicial)

knp